



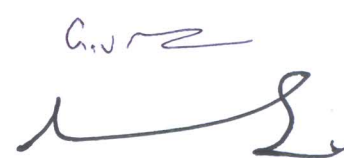

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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/197/2016
NAME OF THE PETITIONER(S) : East India Investment Holding Pte. Ltd & another
NAME OF THE RESPONDENT(S) : M/s Mamallapuram Development Private Limited & 8 others
UNDER SECTION : 397/398 of CA 1956 and 58/59 of CA 2013

S.No.	Name (in Capital)	Represented by	Signature
1	GIBI VISHNU	COUNSEL FOR RESPONDENT NO. 2 IN PETITION.	
2	Jindumathay P	Counsel for Respondents 3-6	
3	K. RAMSAMY & G. VINODHAN KUMAR	Counsel for Applicants	
4	S. Aravindan for Fox race Ltd & Associates	Counsel for Petitioners	

ORDER

Shri S Aravindan, counsel for petitioners present. Shri Cibi Vishnu, counsel for R2, Ms P Indhumathy, counsel for R3 to R6 and Shri K Ramasamy, counsel for applicants are present. Counsel for the applicant in CA 26/2016 and Respondent/Petitioner argued the CA. Order is reserved in this CA. Counsel for R2 has also made his submissions stating that The Chartered Accountants Act, 1949, provides a clear procedure for taking disciplinary action against the Chartered Accountants. The extracts of the Act and the regulations made thereunder are placed on record. Counsel for Respondent/Petitioner stated that when a copy of the petition was sent to the Institute of Chartered Accountants, they instructed him over phone that the copies of the same may not be sent to the Institute and the same may be sent to the concerned Chartered Accountants because the matter is sub judice before the NCLT. The main CP is posted for hearing. Put up on **23.02.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)